

द्वारा की गई देरी के बारे में हमें कोई सूचना नहीं मिली है। इसलिए उनमें

से किसी के भी खिलाफ कोई कार्रवाई करने का प्रश्न नहीं उठता।

	1977	1978	1979-81
(ख) (1) फालतू घोषित किए सिविलियन स्कूल मास्टर्स की संख्या	5	7	शून्य
(2) उन सिविलियन स्कूल मास्टर्स की संख्या जिन्हें समान पदों पर लगा दिया गया है।	2	3	शून्य
(ग) सूचना एकत्र की जा रही है।			

Financial assistance by I.D.B.I. and I.F.C.I. to multinationals big business houses and M.R.T.P. Companies

3182. SHRI R. P. DAS: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government are going to allow financial assistance from the IDBI and IFCI, on liberalised terms to multinationals, big business houses and MRTP companies;

(b) if so, the details of the said scheme; and

(c) the names of the firms that are going to be benefited under this scheme, with details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) There is no scheme under consideration of the Government to allow financial assistance from the Industrial Development Bank of India and the Industrial Finance Corporation of India on liberalised terms to multinationals, big business houses and MRTP companies.

(b) and (c). Do not arise.

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Installation of spindles and looms by Licencees in West Bengal

3183. SHRI CHITTA BASU: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that of about 18,19,500 spindles and 1,260 looms licensed to 43 textile mills in West Bengal during 1971 to March 1981, only 46,655 spindles and 100 looms have been installed by the licensees;

(b) if so, whether Government have taken any appropriate action against the licensees; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) No, Sir.

(b) and (c). Does not arise.

Black money

3184. SHRI CHITTA BASU: SHRI RAMAKRISHNA MORE:

SHRI K. MALLANNA:

Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that Black money is not merely a

given stock of wealth but is a continuous flow of it;

(b) if so, whether Government consider it necessary to direct well-orchestrated efforts to control this constant flow of unauthorised income rather than mopping up part of it from time to time through various schemes;

(c) if so, whether any comprehensive programme has since been formulated to achieve the purpose; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) to (d). The fight against black money is a continuous one and no single or once for all strategy can be a substitute for sustained and vigorous efforts to prevent the growth of black money. The Government have taken a number of legislative measures from time to time to check tax evasion and generation of black money. These legislative measures have been reinforced by steps to strengthen the administrative and investigating machinery. The Government propose to curb the growth of black money through multi-pronged action of further legislative measures where considered necessary and more vigorous and effective implementation of tax laws.

Profit by Public Sector Companies

3185. SHRI CHITTA BASU: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the net profit of 170 public sector companies in the first half of 1981-82 worked out to a mere Rs. 48.5 crores for a total capital investment of Rs. 20652 crores;

(b) if so, whether Government undertook an in-depth study to identify the real reasons for this;

(c) if so, the result of the study; and

(d) corrective steps if any, taken?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) Based on the provisional information received, 170 Central Public Sector enterprises projected an estimated net profit of Rs. 48.5 crores in the first half of 1981-82. The provisional figure of total capital employed in these enterprises including the working capital amounted to Rs. 19652 crores on 30-9-1981.

(b) to (d). The performance of public sector enterprises is continuously monitored by the concerned administrative Ministries, as well as by the Government at the highest level. As and when necessary in-depth studies are also undertaken in specific public enterprises. The results of the studies and the recommendations made by the study teams are taken note of by the concerned administrative Ministries as well as the managements of these enterprises for appropriate corrective action.

Measures taken against money circulating agencies

3186. SHRI A. T. PATIL: Will the Minister of FINANCE be pleased to state:

(a) the measures taken by Government of India against the money circulating agencies during the last three years;

(b) the kinds and numbers of each kind of such agencies dealt with and booked during this period (State-wise) and year-wise;

(c) the number of such agencies still operating (State-wise); and

(d) action proposed to be taken to liquidate their activities?